Demand tor Speedy Settlement of Industrial Disputes in the Capital

डा. बापू कालदाते (महाराष्ट्र) : उपसभाध्यक्ष महोदय, आपके माध्यम से मैं श्रम मंती जो का ध्यान इस विशेष उल्लेख के द्वारा अप्रकृषित करना चाहता हं ग्राप स्वयं जानते हैं कि मजदूर ग्रीर मालिकी में कई मामलों में विवाद होते हैं ग्रीर इन विवादी का निपटारा से जल्दी करना मालिकों के लिए आवश्यक नही होता लेकिन मजदरों के लिए बहुत ग्रावश्यक होता है। जैसा कि आप जानते हैं कि दिल्लो में जो विवाद चल रहे हैं, श्रौद्योगिक विवाद, इसमें बहत देर हो रही है । यहां सदन में श्रम मंत्री जी ने अाग्वासन दिया था ि इन विवादों का निपटारा हम जल्दी से जल्दी करेंगे। भगर भाज के स्थिति द्वाप देखें तो भ्राज दिल्लो में 8 लेबर कोर्टन हैं ग्रौर 29.03.89 यानि मार्च एंड तह के अगर फिगर देखें तो इन कोटों में 13,939 मसले स्राज भी पड़े हुए हैं जिन**ा** निपटारा सभी तक नहीं हुआ है। इनमें से कई विवाद ऐसे हैं जो कि 6 या 10 सालों से पड़े हुए हैं। अगर 10 साल तक कोई मुकदमा लेबर कोर्ट में पड़ा रहेगा तो उससे मालिक का तो कोई नक्सान नहीं होगा. लेकिन गरीब मजदूर जो या तो मजदूरी से हटाए गए हों या उनको कम पैसा दिया गया हो या किसी एक्सीडेंट के कारण उनको कम्पन्सेशन ठीक ढंग से न दिया गया हो, उन मामलों के बारे में उनको जो धन की या काम की प्रावश्यकता होती है उसका एक बहुत बुरा असर पडेगा, यह तो आप स्वयं जान साते हैं। इसके लिए यह भी कहा गया कि जो मपले 6 या 10 साल के लम्बे अरसे से पड़े हुए है उन मसलों के लिए जो एडजर्नमेंट मांगते हैं वह एडजर्नमेंट बहुत कम समय की दी जानी चाहिए। यह भी माना गया था कि एडनजमेंट अम समय की दी जाती है, मालिक इस पक्ष के होते हैं भ्राम-तौर से कि एडजर्नमेंट लम्बे समय तक चलती रहे, मामले का निपटारा जल्दी से जल्दी न हो, क्योंकि में स्वयं जानता हं श्रीर इसमें हमने ऐसे भी मसले देखे हैं कि जहां मजदूर मर चुके हैं लेकिन मामलों का निपटारा नही हुआ है । यह हालत बहत बुरी हालत है ग्रीर इसलिए हमको लगता

है कि उनको जल्दो से जल्दो एक समयबद्ध तरोके से इन सारे मसलों को निपटाना चाहिए । अगर सरकार चाहै तो सरकार भीर भो लेबर कोर्टसस्थापित उर सक्ती है। सरकार चाहें तो समयबद्ध इनको कार्यंक्रम दे दे। तो जो 13,000 से ज्यादा मसले आज त वैसे हो पड़े हए हैं, इन मसलों ा निर करण जल्दो से जल्दो होना मजदरों के हित के लिए ग्रावश्यक है, ऐसा में मानता है। इसके लिए मैं श्रापके माध्यम से मंत्री महोदय से विनतो करता हुं कि इतने लंबे पड़े हुए मसलों को जल्दी से जल्दो निपटाने के लिए या तो कोटी को संख्या बढायें या कुछ न कुछ एक टाइम शैड्ल तब धिया जाए ताकि बहुत दिनों से पड़े हुए विवादों का हल जल्दी से जल्दो हो सके । धन्यवाद ।

Proposed Strike by Bank Employeeson llth August, 1989

THE VICE-CHAIRMAN (SHRI MIRZA IRSHADBAIG): Now, we take up further discussion, on trie Small Industries...

SHRI GURUDAS DAS GUPTA (West Bengal): Sir, can I make a small submission?

v THE VICE-CHAIRMAN (SHRI MIRZA IRSHADBAIG): Yes.

SHRI GURUDAS DAS GUPTA; Sir, my point is the Minister looking after Banking is here. But the whole llth of country knows that on the August, seven lakh bank employees are going on a strike. It is going to 'bank bundh' throughout the be a And the bank employees country. have threatened that if their justified demands are not conceded or the discrimination being meted out to them "is not ended, then there is going to, be another strike in September which, means there is going to be a collapse of the financial market in the whole of the country. The main reason for this, Sir, is this. There has been 5th Bipartite Agreement. After the conclusion of the 5th Bipartite

[Shri Gurudas Das Gupta] Agreement, one or two managements of banks have given their employees something more than what was agreed upon, and that is a total violation of the equal wage for equal pay con-Therefore, Sir, the Finance Ministry is actually resorting to discriminatory tactics. After an agreement was signed, they have* allowed the management of some other banks to give their employees more. This is not only a case of discrimination,. but this also actually results in serious' deterioration of industrial climate in the banking industry. Therefore, Sir, since the Minister is here, I urge upon him to tell the House whether he ingoing to consider that the discrimination that has been meted out to more than five lakh bank employees will be ended. and such a statement on his behalf can create a situation when the strike can be withdrawn. Therefore, gir, I expect the Minister of State for Finance, Mr. Edurado Faleiro, a good friend otf mine, to be a little generous, to be a little more reasonable and not to act on the advice of the people who generally do not understand the industrial relations. I take this opportunity, and I demand him to make a statement? that he will take steps to end the discrimination. And, Sir, the 5th Bipartite Agreement is being violated after it wad concluded by the management of a of banks number and as a result the Government will have to spend Rs. 160 crores additionally. This is an additional burden on them. Why the Government is taking so much of burden on their shoulders and also incurring the displeasure and inviting bank bundh' in the country, I do not onderstand. 1 do not understand the mechanism of the whole thing. I expect the Minister to finally stand up and react to it.

SHRI VITHALBHAI M. PATEL' (GujaratJ: Sir, I am happy he is against giving more salary to the bank, employees, r^ppcTi

THE MINISTER OF STATE IN THE DEPARTMENT OF ECONO-MIC AFFAIRS IN THE MINISTRY OF FINANCE (SHRI EDUARDO FALEIRO): He is not.

SHRI VITHALBHAI M. PATEL: , What he said means that he is against giving anything more.

SHRI SATYA PRAKASH MALA-VIYA (Uttar Pradesh): The Minister is here. He can react.

SHRI ASHIS SEN (West Bengal): Mr. Vice-Chairman, Sir,...,

THE VICE-CHAIRMAN (SHRI MIRZA IRSHADBAIG):. You want to associate?

SHRI ASHIS SEN: Not simply associating. In that connection, I want t_0 make a small submission.

SHRI VICE-CHAIRMAN (SHRI MIRZA IRSHADBAIG): I cannot permit it now. All right, do it within one minute.

SHRI ASHIS SEN; Sir, the question is that there has been a settleindustry-wise. There another settlement been separately in one of the banks, the State Bank of India, The question is that if a settlement has been entered into and another unit of the banking industry has entered int₀ another settlement, and if the employer and the employees come to a settlement, whether the Government will honour it or not because, the bankers as such, during the 5th Bipartite Agreement, what they have done is that on a Plea of non-availabilit, of funds and profits, they have depressed the wages, simultaneously, afterwards and find that in Ihe State Bank of India improved wiges have been giv^P-Now, it is justified that the restTOE the bank employees are asking that there should be a uniformity about that, and on that ground, an all-India

bank strike is going to take place on the llth of this month. I associate myself with Mr. Gurudas Das Gupta that the Minister should try to call upon all the organisations of bankmen and banker, to bring about a

settlement on that.

SHRI SATYA PRAKASH ' MALA-VIYA: Sir, the Minister is here. You can ask the Minister. He can react.

SHRI GURUDAS DAS GUPTA: Sir, his stony silence is not a sign of wisdom. Let him react.

THE VICE-CHAIRMAN, (SHRI MIRZA IRSHADBAIG): If he wants, he is most welcome.

SHRI EDUARDO FALEIRO; Mr. Vice-Chairman, Sir, let me say here that I am taken utterly by surprise by this mention of this particular situation here in this House I am taken utterly by surprise at this point of time, but then I am reacting candidly and for myself t_0 the issue which has been raised. I will just make two points. Point No. 1 is that

1 have gone out of my way and I think it is my duty to do so to talk to the employees as such or to their representatives and unions. I have¹ gone out of my way and I think it is my duty to do so and I will continue therefore on this path and therefore 1 am always available "to discuss this matter with the employees as such and with their unions and much more so colleagues m Parliament, my Shri Gurudas Das Gupta and Shri Ashish Sen. That, is -point number one. In regard to point number

2 T would like to make this plea Rere>ver\r fervent plea, which T have been making to the unions and employees, please understand that when vou go on strike *s.riA* when vou disturb the functioning¹ of the banks, vou see no-body suffers, but number one. the mopotyIP at 1 ar we who are the customers of the bank and number two, the employees themselves, they them-

selves suffer, and suffer . materially. Therefore do not resort to strike unless you have, number one, a legitimate grievance, which in this case doe, not exist _________(.Interruptions).

SHRI GURUDAS DAS GUPTA: You are imposing the strike.

SHRI EDUARDO FALEIRO; Th'is does not exist in the context of the informal exchange of views I have had with two hon. M.Ps, and then, in any case, as I have said, please do not make the people of this please undercountry suffer, stand that you are a privileged class. You may discuss about your wages, but can anyone dispute that bankers are a privileged class in our country, where we have millions of people are poor. (Interruptions). Please don't do this.

SHRI GURUDAS DAS GUPTA: Why have "you given them more. I agree With you but why is it that in some banks you have given more than agreed to in the bipartite agreement.

SHRI EDUARDO FALEIRO; I have 'already said. Then you know my views. I am prepared to talk to you and discuss, this matter.

SHRI GURUDAS DAS GUPTA: Sir, I suggest that you announce that there will be a meeting of the trade unions with the Minister. Are you agreed to a meeting? You call them to a meeting in Delhi and don't leave it to the bureaucrats.

THE VICE-CHAIRMAN (SHRI MIRZA IRSHADBAIG): Please sit down. You meet the Minister in his chamber and discuss.

We will now take up the Small Industries Development Bank $_0\mathrm{f}$ India Bill, 1989.-

SMALL INDUSTRIES DEVELOPMENT BANK OF INDIA BILL, 1989—Contd. SHRI J. P. JAVALI (Karnataka): Mr. Vice-Chairman. Sir, this is my maiden speech. I am making this